

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:294
ANSWERED ON:24.11.2005
AMENDMENT TO CABLE TELEVISION NETWORK RULES
Badiga Shri Ramakrishna

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is considering to amend the cable television network rules to check operation of unregistered channels through their network;
- (b) if so, the details thereof; and
- (c) the time by which the rules are likely to be amended ?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. R. DASMUNSI)

(a) to (c) The Government has decided to amend the Cable Television Network Rules, 1994 following the Cabinet approval of the downlinking guidelines, to provide that no cable operator shall carry or include in his cable service any television broadcast or channel which has not been registered for being downlinked and received for being viewed within the territory of India.